

Shri Datar: If the report is de-restricted that matter will be considered.

Mr. Deputy-Speaker: What is this restriction and de-restriction?

Shri Datar: The use of the report is restricted to the Government of India and to the officers of the United Nations; to others it is not available.

Mr. Deputy-Speaker: By whom is it restricted?

Shri Datar: It is restricted by the United Nations.

Shri Punnoose: May I know whether Mr. Reckless visited Indian prisons and studied the conditions here and if so how many prisons did he visit?

Shri Datar: All this has been answered already. This is the third time that the case of Dr. Reckless comes before this House. Full information has already been given.

"HIS EXCELLENCY" AND "HONOURABLE"

*1042. **Shri Amjad Ali:** Will the Minister of Home Affairs be pleased to state:

(a) whether the terms "His Excellency" and "Honourable" with reference to State Governors and Ministers (both States and Central) respectively have officially been omitted; and

(b) whether there is any other dignity with respect to whom either of these two terms is still applied?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) No. The use of these honorific appellations is, however, permitted where it is necessary from the point of view of international usage and courtesy or of Parliamentary practice.

Shri Amjad Ali: What is the Parliamentary practice?

Shri Datar: Parliamentary practice is the one we follow—we call each other hon. members and hon. Ministers.

GEOLOGICAL SURVEY OF ASSAM

*1045. **Shri Beli Ram Das:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether any Geological Survey has been made in the State of Assam?

(b) If so, in which districts was such survey made?

(c) What was the result of such survey?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir.

(b) and (c). A statement giving particulars of the districts in Assam in which geological mapping was done and important economic investigations carried out during the last 5 years, is laid on the Table of the House. [See Appendix VII, annexure No. 4.]

A statement giving the published reports of the Geological Survey of India which give information regarding the results of the surveys, is also laid on the Table of the House. [See Appendix VII, annexure No. 4.]

Shri Beli Ram Das: What steps do Government propose to take to exploit these resources?

Shri K. D. Malaviya: It is a matter for the State Governments.

Shri Beli Ram Das: Is the Government aware of the recent press note that large quantities of mineral ore have been found at Nahorkotia in the District of Lakhimpur and what steps do Government propose to take to exploit them?

Mr. Deputy-Speaker: He said it is the responsibility of the State Government.

Shri G. P. Sinha: What is the quantity of petrol reserve found out as a result of survey in Assam?

Shri K. D. Malaviya: As I said, oil has been discovered in the district of Lakhimpur. We have no information of the quantity.

Shri Amjad Ali: Has the Government of Assam got a Ministry of Natural Resources and Scientific Research, when he says that it is the business of the State Government to go into the work of survey?

Shri K. D. Malaviya: The work of survey is that of the Government of India; exploitation of the results of the survey rests with the State Governments.

Shri Jaipal Singh: In view of the fact that 'Petroleum' is a Central subject, does the hon. Minister really mean to say that the question of exploitation of petroleum is to be left to the States and the Centre has nothing to do with it?

دی منسٹر آف ایجوکیشن اینڈ
 نیچرل ریسورسز اینڈ سائنٹیفک ریسرچ
 (مولانا آزاد) : جو آنریبل ممبر نے
 کہا ہے صحیح ہے - لیکن آسام میں
 جو سروے کیا گیا اس کا تعلق صرف
 تھل سے نہیں تھا - زیادہ تر تعلق کوئلے
 سے تھا اور اور چیزوں سے انکا تعلق
 استھٹس سے ہے -

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): The hon. Member is right. But the Survey in Assam related not only to petroleum but mostly to coal and other things, the exploitation of which is the responsibility of the States.]

श्री जयपाल सिंह : जी हा, मगर मेरे
 दोस्त ने कहा कि वेदुलियम

Mr. Deputy-Speaker: The question was about the estimated quantity. He said he has not got the information.

Shri Amjad Ali: It is the business of the Central Government and not the State Government. How does the State Government come in?

مولانا آزاد : دو کام ہیں - ایک کام یہ
 ہے کہ سروے کرنا اور معلوم کرنا کہ یہاں
 کے نیچرل ریسورسز کیا کیا ہیں - یہ
 گورنمنٹ آف انڈیا کا کام ہے - لیکن
 جب سروے کے بعد معلوم ہو گیا کہ
 مثلاً یہاں پر کوئلہ ہے تو اب کوئلہ کی
 کان کو کام میں لانا اور اسکا بندوبست
 کوئی یہ استھٹس کا کام ہے -

[Maulana Azad: This work may be divided into two parts. The first part relates to the survey which is the responsibility of the Government of India. But after the survey if, for instance, it is found that a particular site contains coal deposits, it is the responsibility of the State Government concerned to exploit those deposits.]

AGE OF SUPERANNUATION

*1046. Shri N. S. Jain: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have decided to raise the age of superannua-

tion for Government servants from 55 to 58; and

(b) if so, from what date it shall come into effect?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). No. The matter is under consideration. But a final decision will be taken in a very short time.

Shri N. S. Jain: Were the State Governments consulted on this point?

Dr. Katju: This refers particularly to the Government servants employed by the Central Government, but that matter will also be borne in mind.

Shri Dabhi: May I know the reasons which prompted the Government to consider this question of raising the age of superannuation?

Dr. Katju: This matter was raised before the Pay Commission and since then it has been under consideration.

Shri Velayudhan: May I know whether the hon. Minister is in a position to give the number of superannuated officers working now in the Government of India service?

Dr. Katju: I am very sorry I cannot give exact and precise information at the moment.

Shri Sinhasan Singh: Which section of the Government employees made representation for this raising of age?

Dr. Katju: I do not think there has been any precise representation by any particular class of Government servants. The matter has been in the air and has been under consideration, and Government's attention was invited to it, you may say, of itself.

Shri C. D. Pande: In case a decision is arrived at to extend the age-limit to fifty-eight, may I know whether this advantage will be extended to such officers who have retired lately or are likely to retire shortly?

Dr. Katju: That matter will also be borne in mind. But I cannot hold out much hope to gentlemen who have already retired; I think they deserve some rest.

Shri H. N. Mukerjee: The hon. Minister has said several times that the matter is under consideration. Could we have some inkling as to the Government's point of view in this regard?

Dr. Katju: I told you the decision will be taken in a very short time. What more do you want?

Shri N. Sreekantan Nair: May I know whether the limit for the age of